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## (2025) 12 GUJ CK 0013 Gujarat High Court

Case No: R/Criminal Appeal (Temporary Bail) No. 2933 Of 2025

Shantaram @ Pappu Rajaram Krishnarav Khamkar(Marathi) Thro Khamkar Sonal Shantaram

**APPELLANT** 

Vs

State Of Gujarat & Ors

RESPONDENT

**Date of Decision:** Dec. 10, 2025 **Hon'ble Judges:** Nikhil S. Kariel, J

**Bench:** Single Bench

Advocate: Niraj Sharma, Vijay H Patel

## **Judgement**

Nikhil S. Kariel, J.

- 1. RULE. Learned APP waives service of notice of rule for the respondent-State.
- 2. The present appeal has been preferred by the appellant through party-in-person-wife to release him on temporary bail on the ground of making financial assistance to his family.
- 3. Heard learned APP Mr.Sharma for the respondent-State and learned advocate Mr.V.H. Patel for respondent No.3.
- 4. The jail record indicates that the appellant is in custody since 04.11.2025 and, having been released once for a few hours with police escort on 13.11.2023, thereafter, he has never been released. His jail conduct is also stated to be good.
- 5. Considering the period of incarceration and the jail conduct, this Court is inclined to consider the appeal for temporary bail for a period of 7 days from the date of his actual release on the appellants furnishing personal bond of Rs.10,000/- to the satisfaction of the concerned authority. The appellant shall mark his presence before the concerned police station on the 2nd, 4<sup>th</sup> and the 6<sup>th</sup> day of his release. The appellant shall surrender before the concerned jail authority on expiry of the temporary bail period.

## 6. Rule is made absolute.

Registry is directed to send a writ of this order to the concerned Jail Authority forthwith.